

**Central Administrative Tribunal
Principal Bench**

**OA No.2323/2018
MA No.2619/2018
MA No.2582/2018**

New Delhi, this the 15th day of June, 2018

Hon'ble Mr. Justice Dinesh Gupta, Chairman

1. Harsh Singh
Aged 31 years
S/o Sh. Aan Singh
Working as Khallasi in Group 'D'
HQ Office Personnel Branch,
Northern Railway Baroda House,
R/o 192/C-2 Basant Lane, Railway Colony,
Paharganj, New Delhi 110 055.
2. Arjun Kumar
Aged 27 years,
S/o Shri Chhotey Lal
Working as Khallasi in Group 'D'
HQ Office Personnel Branch,
Northern Railway Baroda House,
R/o H. No.1, Street No.1,
Twenty Feet Road, Dadu,
Distt. Ghaziabad (UP) 201 009.
3. Ekta Singh
Aged 25 years,
w/o Sh. Jitender Singh
Working as Khallasi in Group 'D'
HQ Office Personnel Branch,
Northern Railway Baroda House,
R/o H. No.540/19, Nai Basti,
Kishanganj, Delhi 110 007.
4. Udai Vir Singh
Aged 27 years,
S/o Sh. Gulab Singh,
Working as Khallasi in Group 'D'
HQ Office Personnel Branch,
Northern Railway Baroda House,
R/o H. No.545, Gali No.4, Sec.9,
Old Vijay Nagar, Distt Ghaziabad
UP 201 009.
5. Hemant Kumar

Aged 26 years,
S/o Sh. Raj Pal Singh
Working as Khallasi in Group 'D'
HQ Office Personnel Branch,
Northern Railway Baroda House,
R/o H. No.535, Paharganj,
New Delhi 110 055.

6. Suresh Vishvakarma
Aged 26 years,
S/o Shri Kishan Lal
Working as Khallasi in Group 'D'
HQ Office Personnel Branch,
Northern Railway Baroda House,
R/o H. No.168, 1st Floor,
C-3, Sultanpuri,
Delhi 110 086. Applicants.

(By Advocate : Shri M. S. Saini and Shri P. S. Khare)

Vs

1. Union of India through
The General Manager
Northern Railway,
Baroda House,
New Delhi 01.

2. The Deputy Chief Personnel Officer (HQ)
Northern Railway Headquarters Office,
Baroda House,
New Delhi-55. ...

Respondents.

(By Advocate : Shri R. N. Singh and Shri Shailendra Tiwary)

: O R D E R (ORAL) :

Justice Dinesh Gupta, Chairman :

Heard Shri M. S. Saini and Shri P. S. Khare, learned counsel for the applicants and Shri R. N. Singh and Shri Shailendra Tiwary, learned counsel for the respondents.

2. Learned counsel for the applicants submitted that the applicants appeared in the Departmental Competitive Examination and their result was declared on 06.12.2017 in which their names were included but subsequently on 29.05.2018, the respondents published another result on account of the fact that there were certain mistakes in the earlier result, and the result was cancelled. The respondents thereafter released a fresh result in which the names of the applicants were missing. The applicants immediately moved a representation on 30.06.2018 and also filed this OA on 31.05.2018. At the time of admission on 01.06.2018, the applicants were directed to implead the affected parties in the OA. The applicant thereafter moved MA No.2619/2018 for some interim directions.

3. Today, Learned counsel for the respondents has brought before this Bench an order dated 31.05.2018 by which the representations of the applicants were decided by a reasoned and speaking order in which it has been clearly stated that due to violation of rules, the candidature of the applicants were cancelled. A copy of the said order has also been handed over to learned counsel for the applicants.

4. At this stage, learned counsel for the applicants submitted that he may be given liberty to file a fresh OA

challenging the order dated 31.05.2018 along with the other reliefs.

5. In view of the statement made by learned counsel for the applicants, the applicants are permitted to withdraw this OA with liberty to file a fresh OA. The OA stands dismissed as withdrawn. All ancillary applications stand disposed of.

**(Justice Dinesh Gupta)
Chairman**

/pj/